

**Central Administrative Tribunal
Principal Bench**

**CP No.193/2018 in
OA No.3340/2016**

New Delhi, this the 24th day of September, 2018

Hon'ble Mr. Justice L. Narasimha Reddy,

Chairman

Hon'ble Ms. Aradhana Johri, Member (A)

Shri K.D.Veer Aged 61 Year
S/o Lt. Sh. Rameshwar Prasad, Retired
Principal From KVS
R/o H-1B,9/1, Akash-IV, Sec 3
Rajendra Nagar, Sahabad Distt.
Ghaziabad (UP). ... Applicant

(By Advocate: Shri Yogesh Sharma)

Versus

Shri Santosh Kumar Mall
Commissioner, Kendriya Vidyalaya Sangathan
18, Institutional Area,
Saheed Jeet Singh Marg,
New Delhi. Respondent

(By Advocate: Ms. Sunena Nair for Shri S. Rajappa)

ORDER (ORAL)

Justice L. Narasimha Reddy:-

This Contempt case is filed alleging that the respondents did not pay the interest and other benefits despite there being order of this Tribunal.

2. After this contempt case was filed, the respondents released certain amounts towards interest and other benefits. Learned counsel for the applicant seeks permission of the Tribunal to withdraw the Contempt Petition without prejudice to the rights of his client to seek clarification in the Order passed in the OA. Permission accorded. Contempt Petition is closed.

(Aradhana Johri)
Member(A)

(Justice L. Narasimha Reddy)
Chairman

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